

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:3576  
ANSWERED ON:15.12.2011  
LICENCE FOR USE OF GROUNDWATER  
Gowda Shri D.B. Chandre

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) the details of the mineral water and soft drink plants that have been licensed by the Central Ground Water Board; and
- (b) the quantum of ground water used by these plants during each of the last three years and the current year?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) The licensing authority for setting up of mineral water/ soft drink plants is Bureau of Indian Standards (BIS) and not Central Ground Water Board (CGWB). BIS refers proposals for setting up of new mineral water and soft drink plants / extension of existing units falling in 'Over-exploited', 'Critical' or 'Semi-critical' areas to Central Ground Water Authority (CGWA) for obtaining 'No Objection Certificate' for withdrawal of ground water. Since 1999, the Authority has issued NOC to 98 mineral water/ soft drink units, details of which are given in Annexure.

(b) Data on quantum of ground water withdrawal by these plants on an annual basis is not maintained by CGWA.